Ordinance 18(XVIII)

COMMITTEE ON EQUIVALENCE OF EXAMINATIONS

1. There shall be a standing Committee on Equivalence of Examinations consisting of the following members, namely:

   (1) The Shaikhul Jamia (Vice-Chancellor) - (Chairman);

   (2) The Naib Shaikhul Jamia (Pro- Vice-Chancellor);

   (3) The Deans of the Faculties;

   (4) One person nominated by the Majlis-i-Talimi (Academic Council) from amongst its members for a period of three years;

   (5) The Controller of Examinations; and

   (6) The Musajjil (Registrar) - (Secretary).

2. The functions of the Committee shall be:

   (1) to consider the proposal in respect of the recognition of new courses/examinations of other Universities/Boards/Institutions together with the report of the Dean of the Faculty concerned who has examined the courses of study and the standard of the courses and to recommend to the Majlis-i-Talimi (Academic Council) the Examinations of other Universities/Boards/Institutions as equivalent to the corresponding Examinations of the University;

   (2) to report to the Majlis-i-Talimi (Academic Council) on all matters, which are referred to it; and

   (3) to consider requests for recognition of Examinations received from other Universities and Institutions and submit its recommendations to the Majlis-i-Talimi (Academic Council).

   (4) To prepare the case of moving application for seeking recognition of degrees/diplomas and certificates awarded by the Jamia Millia Islamia equivalent to the corresponding degrees, diplomas and certificates of universities and other institutions within and outside the country.

3. Not less than half the total number of members of the Committee shall constitute the quorum for a meeting of the Committee.